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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO.2348/2002  
M.A. NO.1955/2002

This the 10th day of September, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

1. Mangal Singh-II S/O Mam Chand.
2. Nand Ram S/O Nan Singh.
3. Jagmohan Singh S/O Karam Chand.
4. Bhim Singh S/O Parsadi

(All working as Asstt. Binder,  
Govt. of India Photolitho Press,  
NIT, Faridabad.)

... Applicants

( By Shri V.K.Mehta, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of Urban  
Development, Nirman Bhawan,  
New Delhi-110011.
2. Director,  
Directorate of Printing,  
'B' Wing, Nirman Bhawan,  
New Delhi-110011.
3. Union of India through  
Secretary, Ministry of Personnel,  
Public Grievances & Pensions,  
Dept. of Personnel & Training,  
North Block,  
New Delhi-110001.

... Respondents

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Aggarwal, Chairman :

M.A. No.1955/2002

M.A. is allowed, subject to just exceptions.

O.A. No.2348/2002

The learned counsel for applicants states that a representation pertaining to the impugned O.M. dated 2.5.2001 is pending consideration before respondent No.2.

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2. Once the matter as such is under consideration of the authority and no rights of respondents are likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present OA.

3. It is directed that respondent No.2 will consider the representation dated 14.5.2001. Applicants would be at liberty to submit any additional representation to the said authority. On receipt of the same, within a period of four months, a decision on the representation may be taken. In case respondent No.2 is not competent to decide the representation, he would forward it to the concerned authority. The result of the decision should be communicated to applicants by registered post.

4. With these directions, the application is disposed of.

V.K.Majotra

( V. K. Majotra )

Member (A)

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( V. S. Aggarwal )

Chairman

/as/